

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A.No.273 of 2015**

**&**

**IA Nos. 441 of 2015, 120 of 2016 and 139 of 2016**

Dated : 8<sup>th</sup> July, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**West Bengal State Electricity Distribution Co. Ltd. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant : Ms. Puja Priyadarshini  
Mr. Manpreet Kaur

Counsel for the Respondent(s) : Mr. K. S. Dhingra for R.1  
Mr. Rajiv Yadav  
Mr. Usman Khan for R.2

**ORDER**

Mr. C.S.Vaidyanathan, learned Senior Advocate, appearing for the appellant, prays for adjournment. The ground for adjournment appears to be, as is evident from the record, the Interim Order in favour of the appellant has already been granted, that is why, there is no sincere efforts to conclude the arguments. However, concerning the personal difficulty of the Appellant, the said appeal is fixed for arguments on 1<sup>st</sup> Sept, 2016.

Post this matter for arguments on **1<sup>st</sup> Sept, 2016.** Interim order, if any, to continue till the next date of hearing.

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

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